

Bill No. 216 of 2019

THE FINANCIAL ASSISTANCE TO UNEMPLOYED
POST-GRADUATES BILL, 2019

By

SHRI RAMESH BIDHURI, M.P.

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BILL

*to provide for financial assistance to unemployed post-graduates and for matters
connected therewith.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Financial Assistance to Unemployed Post-Graduates Act, 2019.

Short title,
extent and
commencement.

5 (2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "post-graduate" means any citizen who holds a master's degree or equivalent qualification from any recognised university or institution and includes citizens who hold qualifications higher than that of post-graduate degree or its equivalent; and

(b) "prescribed" means prescribed by rules made under this Act.

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Central Government to endeavour to provide employment to post-graduates.

3. The Central Government shall endeavour to provide to every post-graduate an employment according to his qualification.

Grant of financial assistance to unemployed post-graduate.

4. (1) Every unemployed post-graduate, till he is gainfully employed, shall, be entitled to financial assistance at such rate, as the Central Government may deem appropriate.

(2) Notwithstanding anything contained in sub-section (1), no financial assistance shall be provided to an unemployed post-graduate if—

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(a) he is receiving any fellowship or scholarship under any scheme of the Central Government or a State Government; or

(b) he is registered under any higher research course.

(3) The Central Government shall, while fixing the rate of financial assistance, take into account the age, educational qualification, technical skills, physical disabilities and such other factors, as it may deem necessary:

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Provided that different rates of financial assistance may be prescribed for post-graduates on the basis of subjects in which they hold post-graduate degrees and the State or part of the State of their residence.

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Central Government to provide special skill and apprenticeship training.

5. The Central Government shall ensure provision of special employment oriented skill and apprenticeship trainings, based on industrial requirements, to the post-graduates in such manner as may be prescribed.

Power to make rules.

6. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

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(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

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STATEMENT OF OBJECTS AND REASONS

The problem of employment has been growing amongst the post-graduate citizens in our country. They are living in stressful condition with pressure of their parents, society and uncertain future after having completed higher education in our country. Their capacity and energy are not being utilized for nation building. Due to desperation to get employed, they are choosing the path of crime and violence. Some of them even commit suicide. Lack of opportunities for employment is also a leading factor in migration of a large section of capable youth abroad. The problem of not getting any financial assistance after the completion of post-graduation is also leading the youth towards lack of interest in Research and Development sector in various streams of higher education thereby hampering national research output and innovation capacity. It is high time that necessary efforts be made by the Government to assure employment for citizens of the country and to provide financial assistance to those who are having post-graduate degrees but have not been able to secure employment. It is also high time that the efforts be made by the Government to provide necessary skill training to the post-graduate according to the industrial and institutional requirements.

Hence this Bill.

NEW DELHI;
August 6, 2019.

RAMESH BIDHURI

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides that the Central Government shall provide employment to every post-graduate. Clause 4 provides for financial assistance to unemployed post-graduates. Clause 5 provides for special skill and apprenticeship training for the post-graduates. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about rupees fifty crore per annum would be involved from the Consolidated Fund of India.

No non-recurring expenditure is likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6 of the Bill empowers the Central Government to make rules for carrying out the provisions of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

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(Shri Ramesh Bidhuri, M.P.)